

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Criminal Miscellaneous Jurisdiction)**  
**A.B.A. No. 3087 of 2020**

Mukesh Kumar Sahu @ Mukesh Kumar Sao ..... Petitioner

**Versus**

1. The State of Jharkhand

2. Pradeep Kumar Gupta

..... Opp. Parties

-----  
**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

-----  
For the Petitioner : Mr. Praveen Shankar Dayal, Advocate.

For the State : Mr. Rakesh Ranjan, A.P.P.

For the Informant : Mr. Nehru Mahto, Advocate.

-----  
**02/Dated: 09/09/2020**

Heard, learned counsel for the petitioner, Mr. Praveen Shankar Dayal.

Learned counsel for the petitioner has submitted that defect nos. 9 (i) to (v), as per Stamp Reporting dated 07.07.2020, have not been removed, which he undertakes to remove within 30 days after the physical court starts and prayed for hearing of the anticipatory bail application, as petitioner is apprehending his arrest during pandemic of Covid-19.

Considering the same, this Court is inclined to hear the instant anticipatory bail application on merits, but with condition that petitioner shall remove the defect(s) within 30 days after the physical court starts.

Joint Registrar (Judicial) is directed to ensure the compliance of this order after the physical court starts so as to remove the defect(s).

Learned counsel for the petitioner has submitted that the petitioner is apprehending his arrest in connection with Complaint Case No. 356/2019 for the offence registered under Sections 406, 323, 341 I.P.C.

Learned counsel for the petitioner has submitted that there is allegation of taking money from the complainant for sale of land of agnates of the petitioner.

Learned counsel for the petitioner has further submitted that a false case has been instituted against the petitioner.

Learned counsel for the State, Mr. Rakesh Ranjan, Additional Public Prosecutor assisted by learned counsel for the informant, Mr. Nehru Mahto submitted that they want to file a detail counter affidavit, as such, some time may be granted.

Considering such submissions, learned counsel for the complainant is directed to file detail counter affidavit after serving a copy upon the learned counsel for the petitioner within a period of four weeks.

Counsel for the petitioner shall file affidavit in response to that within a period of two weeks thereafter, if so requires.

Put up this case after six weeks.

In the meantime, no coercive steps shall be taken against the petitioner / not to arrest the petitioner in connection with Complaint Case No. 356 of 2019, pending in the court of Additional Chief Judicial Magistrate, Ramgarh.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/